

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20385 of 2018

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-182-17-18 dated 11/01/2018 passed by Commissioner of Central Tax (APPEALS), MYSORE.)

M/s. Mallika Auto Centre

Maruthi Authorized Service Station
1st Cross Industrial Area
B. H. Road
SAGAR – 577 401
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central
Tax, Mysuru
Commissionerate**

No. S-1 & S2, Vinaya Marga
Siddhartha Nagar
Mysuru - 570011
Karnataka

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri Dyamappa Airani, Deputy Commissioner, Authorised
Representative for the Respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20272 / 2023

Date of Hearing: 03/04/2023

Date of Decision: 03/04/2023

Per : DR. D.M.MISRA

None for the appellant. Appellants have submitted that
they have availed the Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **03/04/2023**.)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv...